## O.A. No. 602 of 2012

Pyari Mohan Mohanty......Applicant

Vs

Union of India & Ors.....Respondents

## Order dated: 24.08.2012

## CORAM:

Hon'ble Shri C.R.Mohapatra, Member (Admn.)

Heard Mr. S.Mallick, Ld. Counsel for the applicant and Mr. B.K.Mohapatra, Ld. Addl. Standing Counsel appearing for the Respondents, on whom a copy of this O.A. has already been served.

- 2. The Applicant has filed this O.A. seeking a direction to the Respondents to release his final pension and retirement gratuity with admissible interest as per Rule -68 of the Pension Rules.
- 3. It is found from the record that the applicant has approached this Tribunal without exhausting the departmental remedy, i.e. without making any representation to the authorities.
- 4. Now, Ld. Counsel for the applicant prays for 10 days time to approach the authorities by way of a representation.

- 5. Having heard Ld. Counsel appearing for the parties, without entering into the merit of this case, I allow the applicant to make a representation within 10 days hence ventilating his grievance. Respondents are directed to consider the representation, if so made, and pass a reasoned order within a period of 45 days from the date of receipt of representation under intimation to the applicant.
- 6. With the aforesaid observation and direction, theO.A. stands disposed of at the stage of admission itself.
- 7. Copy of this order along with paper book be transmitted to the Respondents and free copies of this order be also handed over to the Ld. Counsel appearing for the parties.

MEMBER(Admn.)